

Tax Exemption to Indians in Ceylon

868. SHRI M.M. JOSEPH : Will the MINISTER OF EXTERNAL AFFAIRS (VIDESH MANTRI) be pleased to state :

(a) whether any tax exemption was given by the Ceylonese Government to the Indians residing in Ceylon; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (VIDESH MANTRALAYA MEN UP-MANTRI) (SHRI SURENDRA PAL SINGH) : (a) and (b). Yes, Sir. The Ceylon Government has enacted a law by which foreign nationals including Indian citizens are liable to an annual Temporary Residence Tax of Rs. 500/- per annum. Under a recent notification, Indian citizens residing in Ceylon under terms of the 1954 and 1964 Indo-Ceylon Agreements, will be exempted from the payment of this tax. Persons of Indian origin who are stateless do not attract the provisions of this legislation.

Improved facilities in Hospital

869. SHRI M.M. JOSEPH : Will the MINISTER OF HEALTH AND FAMILY PLANNING (SWASTHYA AUR PARIVAR NIYOJAN MANTRI) be pleased to state :

(a) whether any Association of the Specialist officers of C.G.H.S. had been formed ;

(b) whether they have urged in a meeting to Government to accelerate the pace of improved facilities in various hospitals ; and

(c) the steps taken by Government for providing their facilities.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SWASTHYA AUR PARIVAR NIYOJAN MANTRALAYA MEN UP-MANTRI) (SHRI A.K. KISKU) : (a) Some specialists met on the 18th April, 1971 and formed an 'Association of Specialist Officers of the Central Health Service'.

(b) A statement containing a list of suggestions made by them is attached.

(c) The suggestions which have been received very recently will be examined in consultation with other Ministries and concerned authorities.

Suggestions made by the Association of Specialists Officers of the Central Health Service

1. A separate placement of Fracture service in the O.P.D. with additional staff and facilities of plaster room and X-ray for the Central Institute of Orthopaedics.

2. Additional staff for the Central Institute of Orthopaedics.

3. Appointment of one dozen guides who can accompany patients in the Safdarjang Hospital.

4. Increased facilities for blood donations, X-ray and Laboratory equipment and manpower in the Safdarjang Hospital.

5. To provide manpower and equipment for 32 Recovery Room-beds in Operation theatre at the Safdarjang Hospital.

6. Increase in the Nursing staff of the Safdarjang Hospital.

7. Budget allocation should be flexible.

8. Conversion of Employees State Insurance Hospital with 300 beds into a Convalescent Home.

9. Waiving of procedure of recruitment through Employment Exchange in respect of class III and employees.

10. Doctors in G.D.O. Grade qualified in Specialised fields should be inducted in the Safdarjang Hospital immediately to man the posts following vacancies arising due to Bangla Desh needs.

Long Term Proposals.

1. Establishment of a Metropolitan Hospital Board.

2. Establishment of Hospital Management Committee.

3. Establishment of Liaison with district and Taluk Hospitals in the States adjoining Delhi, which can carry out the treatment suggested by the City Hospitals.

4. Establishment of better co ordination among the medical, Public Health and Family Planning programme agencies in the country.

Lay off in Fertilizer Plant at Panki

871. SHRI S. A. MURUGANANTHAM : Will the MINISTER OF PETROLEUM AND CHEMICALS (PETROLEUM AUR RASAYAN MANTRI) be pleased to state :

(a) whether the Indian Explosives Limited, a subsidiary of Indian Chemical Industry has closed down its fertilizer plant at Panki by declaring a lay-off on the 14th March, 1971 ;

(b) whether it has been alleged that the lay-off was declared to create artificial scarcity in urea fertilizers and enable the ICI to dump its over products in the market and earn huge profits ;

(c) whether Government made any investigation into the allegation ;

(d) if so, the findings thereof ; and

(e) the action taken by Government thereon ?

THE MINISTER OF PETROLEUM AND CHEMICALS (PETROLEUM AUR RASAYAN MANTRI) (SHRI P. C. SETHI) : (a) The fertilizers factory of M/s. Indian Explosive Ltd. at Panki, Kanpur, remained closed down from 14th March, 1971 to 4th May, 1971, on account of labour troubles and was reopened thereafter.

(b) No such allegation has come to the notice of this Mantralaya.

(c) to (e). Do not arise.

New friends cooperative House Building Society, New Delhi

872. SHRI S. N. SINHA : Will the MINISTER OF WORKS AND HOUSING (NIRMAN AUR AWAS MANTRI) be pleased to state :

(a) the total area of land purchased by the New Friends Cooperative House Building Society, New Delhi ; and

(b) how much of this land was acquired by Government and how much is left with the Society as free-hold land ?

THE MINISTER OF WORKS & HOUSING (NIRMAN AUR AWAS MANTRI) (SHRI UMA SHANKAR DIKSHIT) : (a) 834 Bighas and 04 Biswas.

(b) 626 Bighas and 16½ Biswas of land had been acquired by the end of 1962. Acquisition proceedings regarding the remaining land are in progress. It is not proposed to leave any land with the Society on free-hold basis.

Army man arrested among Naxalites

873. SHRI M. KATHAMUTHU : Will the MINISTER OF DEFENCE (RAKSHA MANTRI) be pleased to state :

(a) whether an army man was arrested recently among the Naxalites near a village in Birbhum District, West Bengal ; and

(b) if so, the details thereof ?

THE MINISTER OF DEFENCE (RAKSHA MANTRI) (SHRI JAGJWAN RAM) : (a) and (b). Government have no such information.

Support to Freedom Fighters of Angola and Mozambique

874. SHRI M. K. KRISHNAN : Will the MINISTER OF EXTERNAL AFFAIRS (VIDESH MANTRI) be pleased to state :

(a) the steps Government have taken to help the freedom fighters of Angola and